

IN THE HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE No.12/2023-2024 (Purchase Cell)

Quotation is invited from the Original Equipment Manufacturer/ reputed firms/suppliers/ authorized dealers for supply of 23 pcs **Havells 13 Fin Oil Heater** for use of the Court.

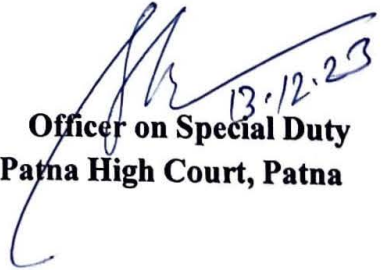
The Tender must reach this Court upto 5 pm on 16.12.2023. Quotation received after stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court: "<http://patnahighcourt.gov.in>".

Documents required to be submitted along with bid :-

- (i) Proof of GST Registration Certificate.
- (ii) Copy of PAN Card.
- (iii) The firm shall submit an undertaking to the effect that the firm has not been black listed/ de-registered/ barred by the Central/ State Government/ Society during their period of business.
- (iv) The bidder must have experience of supply and installation of electrical article in Government Offices. The bidder will have to enclose the Supply Order/ work completion report, for the same.

Other Terms and Condition:-

1. All the Tender proposals will have to be submitted in hard copy with all pages numbered.
2. The rate quoted in tender should be inclusive of all taxes and other charges, if any. Cost of transportation, installation will be borne by bidder. Further, rates quoted should be unconditional and if rates are submitted with any condition, the tender shall be rejected.
3. The firms shall have to mention the specification and warranty of the article.
4. The articles to be supplied should be in good condition. Damaged article will not be accepted.
5. The firm shall replace defective article without any additional charge at the time of supply of the same.
6. The OEM/ firm/ supplier/ authorized dealer must have authorized shop/service centre / repairing centre/ service partner in area under Patna Municipal Corporation/ nearest to Patna for after sales service. Complete address of the same with Contact no. must be mentioned in quotation .
7. The quantity of article may increase or decrease as per requirement.
8. No advance payment shall be made. Payment will be made in account of the firm after due verification of items supplied.
9. The Court reserves the right to accept or reject any or all quotations without assigning any reason. Further, No correspondence in this regard will be entertained. The Court also reserves the right to cancel the tender at any stage, without assigning any reason.
10. On the top of the Envelope, the **Tender no.** And "**Supply of Oil Heaters**" be clearly written.
Address for Submission of the Tender:-Purchase Cell, Patna High Court, Patna-800028


13.12.23
Officer on Special Duty
Patna High Court, Patna